

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 12
CP(IB) No. 84/Chd/Hry/2022
Under Section 9, IBC 2016**

In the matter of:-

Ralson India Ltd.

...Petitioner/Operational Creditor

Versus

Atlas Cycle (Haryana) Ltd.

...Respondent/Corporate Debtor

Present through Video Conferencing:

Mr. Yashpal Gupta, proxy counsel for the petitioner.

Mr. Nahush Jain, proxy counsel for the respondent.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsel for the parties.

Compliance of last order dated 29.06.2022 has not been made by the parties. The same be made, as directed in order dated 29.06.2022. Matter be listed on 16.12.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September, 26, 2022
SD